

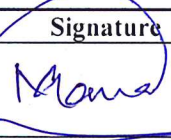
**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH**

**PRESENT: HON'BLE SHRI K. ANANTHA PADMANABHA SWAMY – MEMBER JUDICIAL**

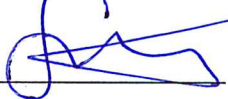
**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 01.10.2018 AT 10.30 AM**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP (IB) NO. 390/9/HDB/2018
NAME OF THE COMPANY	Hemarus Therapeutics Ltd
NAME OF THE PETITIONER(S)	Hemogenomics Pvt Ltd
NAME OF THE RESPONDENT(S)	Hemarus Therapeutics Ltd
UNDER SECTION	9 OF IBC

**Counsel for Petitioner(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
MANAV GEEL THOMAS	Advocate	manav@tgalaw.in 2	
		9618574425	

**Counsel for Respondent(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Naretha Kumar Sengam	Advocate	9000666072	

**ORDER**

Counsel for Petitioner/Operational Creditor and Counsel for Respondent/Corporate Debtor present.

The Corporate Debtor submits that they are exploring the possibility of settlement in this matter by making a proposal for consideration by the Operational Creditor. Counsel for Operational Creditor states that Corporate Debtor is making this submission only today after filing this case.

Time is enlarged at request of both sides for settlement and outcome of the talks. Case is adjourned to 26.10.2018.

  
MEMBER JUDICIAL